श्री गुलाम नबी आजाद : सर, मैंने पहले ही बताया है कि health State subject है। State subject होने की वजह से उनका अपना बजट है और अपने programmes हैं। कुछ बीमारियों के लिए कुछ national programmes है, जिनके लिए अपने यहां से पैसा हम देते हैं या बाहर से aid आती है। हम उन programmes को monitor करते है। लेकिन हम जिनके लिए पैसा नही देते हैं जो national programmes नही है, उन तमाम activities में स्टेट को यह निर्धारित करना है कि वह कौन सी दवा देगी, कौन सा equipment देगी, कितना बजट होगा। जैसा माननीय शुक्ल जी ने बताया कि बहुत सारे राज्यों में दवाईयां घटिया हैं और कहीं spurious drugs भी हैं। उसके लिए भी अलग-अलग control है, एक तो national level पर और दूसरा State level पर। National level पर भी हम उसकी अनुमति देते हैं, लेकिन राज्य सरकारें भी अनुमति देती हैं। उसकी supervision भी 100 प्रतिशत स्टेट गवर्नमेंट के अन्दर है। हमारे कंस्टीट्यूशन ने जो powers स्टेट गवर्नमेंट को दी है, उन्हें तो मैं ले नही सकता। सेंट्रल गवर्नमेंट की जितनी limited powers हैं, उन्हीं को हम advirories और suggestions के तौर पर इस्तेमाल कर सकते हैं, लेकिन हम उनके power usurp नहीं कर सकते है कि अगर कहीं उनकी गलती है, तो हम उसको दुरुस्त करें। ऐसे issues पर हम अपने आपको केवल advisories तक महदूद रख सकते है।

DR. K. MALAISAMY: Sir, despite your systems and procedures for the procurement of medicines, expired and spurious medicines are in great circulation and are available in plenty, particularly in Tamil Nadu. Scams after scams are coming up in Tamil Nadu. My specific question is: Which is more injurious of the two, expired medicines or spurious medicines? Are both injurious? Which one is more injurious of the two?

SHRI GHULAM NABI AZAD: Sir, this question had come up in this very House. We had a discussion here on spurious drugs in general and the Tamil Nadu case in particular. I had replied at length that it had come to the notice of the State Government and the State Government had already arrested the persons involved. They had already initiated and taken the action. Sir, we are coming down very heavily in so far as spurious drugs are concerned. We are implementing it at our level. But, as I said in the beginning, the real inspection lies with the Drug Inspectors and the Drug inspectors work under the direction, guidance and superintendence of the State Governments.

MNREGS in Maharashtra

*545. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that in the entire district of Raigad in Maharashtra only five people got employment during the whole year under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGS) and that no work was completed there under; and

(b) the number of people who applied for employment under the scheme, the number of those who got employment, the number and value of works completed in all the districts in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) As reported by the State Government of Maharashtra, during 2009-10, 94 households were provided employment under Mahatma Gandhi NREGA in Raigad district of the State and all the works taken up in the district during the year were on-going at the end of financial year 2009-10.

(b) During 2009-10, a total of 5,91,539 households had demanded employment out of which 5,91,517 households were provided employment under Mahatma Gandhi NREGA in all the districts of Maharashtra. A total of 24,216 works were taken up in the State out of which 10,288 works were completed during 2009-10.

SHRI SHARAD ANANTRAO JOSHI: Sir, I had framed the question on the basis of the information supplied by the Collector, Raigad under the RTI Act. Sir, there is a conflict between the information that I had received then and the information that is contained here. My first point is, instead of five, the Minister's reply claim that 94 people were given employment in Raigad which is a ridiculously small number in any case. The point is, the works on which they were working are supposed to be continuing even today. Will the Minister reply to me and the House or send to me in writing the list of works which are actually ongoing? Because this information is not correct according to the information I received under the RTI Act.

श्री प्रदीप जैन : सभापति महोदय, मैं आपके माध्यम से सम्मानित सदस्य को बताना चाहता हूं, यह बात मैं पहले भी बता चुका हूं कि यह योजना एक कानून है और इस कानून की प्लानिंग, इम्प्लिमैंटेशन और मॉनिटरिंग स्टेट गवर्नमेंट को ही करनी होती है। हर राज्य सरकार एमआईएस के माध्यम से हमें इसकी सूचना देती है, क्योंकि हम चाहते हैं कि यह कानून ट्रांस्पेरेंट हो, पारदर्शी हो और पूरे देश के प्रत्येक राज्य के एक-एक परिवार तक यह सूचना पहुंचे कि किस राज्य की क्या तस्वीर है।

महोदय, मैं आपके माध्यम से माननीय सदस्य को यह भी बताना चाहता हूं कि एमआईएस से हम लोगों को जो सूचना मिली है, उसके हिसाब से रायगढ़ जिले में 94 फैमिलीज़ को इस योजना के अंतर्गत इम्प्लीमैंट मिला है। महोदय, इस योजना के अंतर्गत हमने अतिरिक्त रोज़गार का कानून बनाया है। मान लीजिए अगर कोई महाराष्ट्र में,

मुम्बई के आस-पास रहता है, तो मुम्बई एक मैट्रोपोलिटन सिटी है और इसका 1/3 हिस्सा रीजनल ज़ोन में आता है, जिस कारण वहां ज्यादा से ज्यादा लेबर इंडस्ट्रियल जॉब के लिए जाती है। इस वजह से वहां पर केवल इस योजना के अंतर्गत केवल 92 परिवारों ने रोज़गार लिया।

SHRI SHARAD ANANTRAO JOSHI: Mr. Chairman, Sir, I would also ask the information about the value of the works carried out district by district under the MNREGS.

श्री प्रदीप जैन : सर, जिस रायगढ़ जिले की बात कही गई है, इस संबंध में हम लोगों के पास जो मूल्यांकन आया है, उसके अनुसार प्रतिदिन ऐवरेज वेज औसतन 98 रुपये के करीब पड़ती है। इसी तरह महाराष्ट्र के अन्दर शैड्यूल ऑफ वर्क के अंतर्गत यह ऐवरेज वेज औसतन 98.63 रुपये आती है।

डा. के. केशव राव : रायगढ़ डिस्ट्रिक्ट में टोटल 94 परिवारों को इस स्कीम के तहत रोजगार मिला है, इसका मतलब तो यह है कि वहां पर कम से कम 400-500 विलेजिज़ होंगे और बहुत से विलेजिज़ में से किसी ने ही एप्लाई नही किया। महाराष्ट्र के मैम्बर्स इसके बारे में मुझसे ज्यादा जानते हैं, लेकिन मेरे कहने का मतलब यह है कि इस स्कीम के अंतर्गत जब बहुत से विलेजिज़ में से किसी ने एप्लाई भी नहीं किया, तब आप कैसे सोचते हैं कि सबको 100% रोजगार मिल सकेगा? What exactly you are trying to do.

श्री प्रदीप जैन : माननीय सभापति महोदय, आपके माध्यम से मैंने पहले भी यह आग्रह किया था कि इस योजना के माध्यम से हम रोजगार का अतिरिक्त प्रावधान प्रदान करते है। इस कानून का निर्माण ही इसलिए हुआ था कि जहां पर भी इंडस्ट्रियल लेबर है और उनको कार्य के अवसर पहले से ही प्राप्त हैं, वहां पर वे उसी कार्य को कर सकते हैं। लेकिन जहां पर कार्य के कोई अवसर नहीं है, वहां के लिए भारत सरकार उसका प्रावधान करती है और वहां पर हम 100 दिन के रोजगार की गारंटी देते हैं। जब उन्हें इस स्कीम के माध्यम से 100 दिन का रोजगार मिलता है, तो बाकी 265 दिन के लिए भी उनके अन्दर स्वतः कार्य करने की प्रेरणा आती है। जिन क्षेत्रों के अन्दर इस स्कीम के अंतर्गत कोई कार्य उपलब्ध नहीं हैं, जैसे शहरों या महानगरों को देखा जाए अथवा महानगरों से लगे हुए ग्रामीण इलाकों को देखा जाए, वहां के लिए हम किसी भी राज्य सरकार को इस बात के लिए जबरदस्ती प्रेरित नहीं कर सकते कि इस कानून को वहां पर लागू करें। मैंने पहले भी बताया है कि इस योजना के माध्यम से हम अतिरिक्त रोजगार दे रहे है। जिन गांवों में यह योजना नही चल रही है, वहां के लिए मैं समझता हूं कि अवश्य ही उन गांवों की स्थिति ऐसी होगी, जहां पर लोगों को पहले से ही रोजगार मिल रहा होगा, इसीलिए उन्होंने इस कानून के अंतर्गत रोजगार नहीं लिया।

SHRI MANOHAR JOSHI: Thank you, Sir. The actual position in the State is quite different from the position asked in the question. In Raigarh district, 6462 works have been approved under the present scheme. But the people are not coming forward and the reason being given is that Raigarh district is an industrial district. The works are there, but the people are not coming forward and the reason given to me by the concerned officer is that the salary given under the scheme is Rs. 105/- per day and the workers think that this salary is very small. It is a meager salary, and therefore, the

salary should be increased. This issue was raised in the House previously also and the reply which was given to me was that the wages can be increased and the Government is considering to increase the wages. Sir, at the same time, there are two existing schemes. One is from the Government of Maharashtra and the other is from the Central Government.

The Government of Maharashtra gives more wages than what the Central Government gives. I want to know whether the wages can be brought at par with the wages given by the Raigad District. Incidentally, I belong to that District. I have spoken to the Collector and, therefore, I would like to have a proper reply from the hon. Minister.

SHRI C.P. JOSHI: Sir, this proposal is to be moved by the State Government. If the State Government gives the proposal, then, we have to give Rs.100/-. Let the proposal come from the Maharashtra Government, and we will give up to Rs. 100/-.

MR. CHAIRMAN: Shri Govindrao Adik.

SHRI GOVINDRAO WAMANRAO ADIK: Thank you very much, Sir. In the answer given to the question, in part (b), it is said that a total of 24,216 works we have taken up; out of which only 10,288 works were completed during 2009-10. It is less than 50 percent. So, we do not understand why this percentage is so low. This is number one. Secondly, Sir.

MR. CHAIRMAN: One question, please.

SHRI GOVINDRAO WAMANRAO ADIK: My question is different.

MR. CHAIRMAN: Please ask the question.

SHRI GOVINDRAO WAMANRAO ADIK: In addition to that, Sir, the question of quality of the works involved in it is also important. Money is provided by the Government of India under the scheme. It goes to the State Government, and as regards the quality of work. ...*(Interruptions)*...

MR. CHAIRMAN: Question, please.

SHRI GOVINDRAO WAMANRAO ADIK: Whether there is any mechanism from the Central Government to see the quality of the work; whether the works completed are according to the specifications and are of good quality.

MR. CHAIRMAN: Thank you.

श्री प्रदीप जैन : माननीय सभापति महोदय, मैं आपके माध्यम से यह बताना चाहता हूं कि इस कानून के अंदर पारदर्शिता बनी रहे, इसके लिए जब इस कानून का प्रोविजन हुआ था उस समय ग्रामीण विकास मंत्रालय ने इस एक्ट के सेक्शन 19 में यह प्रावधान किया था कि स्टेट गवर्नमेंट इसकी पूरी मॉनिटरिंग करेगी तथा इससे संबंधित जितनी भी शिकायतें आएंगी, उनका निपटारा करेगी। लेकिन, क्योंकि यह एक flexible programme है और इसके अंतर्गत आवश्यकता थी कि गरीब व्यक्ति के परिवार तक रोजगार पहुंचे, तो ग्रामीण विकास मंत्रालय ने बहुत सारे प्रावधान किये हैं। हम लोगों ने MIS develop किया है जिसमें एक-एक कार्य transparent हो जाता है तथा transparency बनी रहती है। MIS के माध्यम से कोई भी व्यक्ति किसी भी राज्य के किसी भी जिले की स्थिति को देख सकता है। हम लोगों ने Ombudsman के लिए भी हर राज्य को निर्देशित किया है कि हर डिस्ट्रिक्ट लेवल पर Ombudsman हो तथा वहां जो शिकायतें आएं उनका निपटारा हो। इसके अलावा हमने देश के अंदर हर क्षेत्र के सौ से अधिक सर्वश्रेष्ठतम लोगों को, eminent persons को भी आमंत्रित किया है कि वे इस योजना की मॉनिटरिंग में अपना सहयोग प्रदान करें। इसके अलावा नेशनल लेवल मॉनिटर भी हर स्टेट में जाते हैं।

जहां तक सम्मानित सदस्य ने कार्य की गुणवत्ता के बारे में पूछा है और कार्यों की पेंडेंसी के बारे में पूछा है, तो क्योंकि इसका क्रियान्वयन राज्य सरकार को करना है और राज्य के अन्दर उस जिले के DPC (District Project Coordinator) को करना है, तो यह उसकी जिम्मेदारी है।

Oil Reserves in the Country

*546. SHRI N.K. SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware that the World's oil reserves are depleting fast and global crude oil production is likely to reach its peak in 2014 and thereafter it is likely to start declining;

(b) if so, the details thereof;

(c) whether Government proposes to formulate any long term strategy to maintain oil reserves in the country keeping in view the crude oil production scenario; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROELUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Some researchers subscribing to the "Peak Oil Theory" have predicted from time to time that the world's oil production has peaked and it is likely to decline in the future.